

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD
M.A.NO. 223/96 in O.A.932/96.

Date of Order: 28-3-96.

Between:

T.Narasimha Reddy and 89 others.

.. Applicants/ (impleaded respondents
in OA 5 to 94)

and

T. Srinivasa Reddy and 39 others.

.. Respondents/Applicants in O.A.

2. Union of India, rep. by
its Secretary, Finance Dept.,
Ministry of Finance, New Delhi.
2. The Comptroller and Auditor General of India,
Bahadursha Zafar Marg, New Delhi.
3. The Principal Accountant General (Audit)
A.P.Hyderabad.
4. The Deputy Accountant General (Admn.)
O/o The Principal Accountant General (Audit),
Andhra Pradesh, Hyderabad.

.. Respondents/Respondents in OA 1 to 4

For the Applicants: Mr. P.Krishna Reddy, Advocate

For the Respondents: 1 to 40: Mr.J.Sudhir, Advocate.

Mr.K.Ramulu, Addl. OGSC.

CORAM: THE HON'BLE MR. JUSTICE M.G.CHAUDHARI : VICE-CHAIRMAN
THE HON'BLE MR.R.RANGARAJAN : MEMBER(ADMN)

The Tribunal made the following Order:-

Heard Ms. Babita for Mr.P.Krishna Reddy for private
Respondents No.5 to 94 in OA and Ms. Shama for the Official Respondents
Although the name of the counsel for the applicants is not printed
on the list, we do not think it necessary to adjourn the application.
By this application, private respondents pray that the interim order
dated 8.8.95 may be vacated. In the application itself, no grounds
have been mentioned in support of that prayer. A reference is made
to the counter affidavit but it is not annexed to the application.
However, there is no occasion to consider the application on merits,
for the simple reason that the order dt.8.8.95 clearly states that,
"Hence we are not passing any interim order in regard to the said
sub-clause". There is, however no other interim order and we failed
to understand as to what order has to be vacated. The order
undoubtedly left it open to the official respondents to fill up
existing vacancies or to issue executive instructions for relaxation